

**Central Administrative Tribunal Lucknow Bench Lucknow.**

**Original Application No: 1/2009**

**This, the 13<sup>th</sup> day of February, 2009.**

**Hon'ble Dr. A. K. Mishra, Member (Administrative)**

Smt. Revti, aged about adult,  
W/o Late Sri Dal Chand,  
At present resident of -Village-Lodhipur  
Jawahar Nagar,  
Post-Ajwanpur,  
District-Moradabad.

By Advocate Sri Praveen Kumar.

Applicant.

Versus

1. Union of India,  
Through the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
Moradabad.

By Advocate Sri N.K. Agarwal.

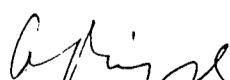
Respondents.

Order (Oral)

**By Hon'ble Dr. A. K. Mishra, Member (A)**

The learned counsel for the applicant submits that his purpose will be served if a direction is given at this stage to the Respondents No. 1 and 2 to dispose of his representation dated 4.12.2007 (Annexure A-5) in the light of judgment dated 5.6.2007 of this Tribunal in O.A. No. 1/2007 and all other relevant rules. It was further mentioned that this Tribunal had considered the application of Shanti Devi who was similarly circumstanced and requested for similar relief in the above mentioned O.A.

2. In the circumstances, the O.A. is disposed of with a direction to the Respondents No. 1 and 2 to dispose of the pending representation of the applicant dated 4.12.2007 within a period of 3 months keeping in view the decision of this Tribunal in O.A. 1/2007 and all other relevant rules/circulars. This O.A. should also be treated as another representation by the applicant on the subject. No costs.

  
(Dr. A. K. Mishra)  
Member (A)